

[Shri Annasaheb P. Shinde]

versions) under sub-section (1) of section 619A of the Companies Act, 1956.—

- (i) Annual Report of the Punjab Agro-Industries Corporation Limited, Chandigarh, for the year 1971-72 along with the Audited Accounts and the comments of the comptroller and Auditor General thereon
- (ii) Annual Report of the Mysore State Agro-Industries Corporation Limited, Bangalore, for the year 1972-73 along with the Audited Accounts to the comments of the Comptroller and Auditor-General thereon,
- (iii) Annual Report of the Himachal Pradesh Agro Industries Corporation Limited Simla, for the year 1972-73 along with the Audited Accounts and the comments of the Comptroller and Auditor-General thereon,
- (2) A statement (Hindi and English versions) showing reasons for delay in laying the Report mentioned at (i) above

[Placed in Library See No LT-8368/74]

SHRI JYOTIRMOY BOSU The first report to be laid under this item is that of the Punjab Agro-Industries Corporation Limited, Chandigarh for the year 1971-72, the second report relates to the year 1972-73 and the third report relates to the year 1972-73 and that is in respect of the Himachal Pradesh Agro Industries Corporation Limited Simla. What was Mr Shinde doing there? Did he go to sleep, Sir?

SHRI SEZHIYAN (Kumbakonam) He has given the reasons already

SHRI JYOTIRMOY BOSU: I do not accept the reasons.

SHRI ANNASAHAB P. SHINDE:

I have explained the reasons.

SHRI JYOTIRMOY BOSU I do not accept the reasons

ANNUAL ACCOUNTS AND AUDIT REPORT OF PARADEEP PORT TRUST FOR 1972-73

THE DEPUTY MINISTER IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI B SHANKARANAND) On behalf of Shri Pranab Kumar Mukherjee, I beg to lay on the Table a copy of the Annual Accounts of the Paradip Port Trust for the year 1972-73 and the Audit Report thereon (Hindi and English versions) under sub-section (2) of section 103 of the Major Port Trusts Act 1963 [Placed in Library See No LT-8369/74]

SHRI JYOTIRMOY BOSU Here too, it relates to the year 1972-73

12 21 hrs

STATEMENT RE OWNERSHIP OF LAND BELOW THE SEA WITHIN TERRITORIAL WATERS

MR SPEAKER Now, Mr Gokhale is to make a statement

श्री मधु लिनये : (बाँका) : मेरा व्यवस्था का प्रश्न है कि यह किस प्रक्रिया, किस नियम के तहत हो रहा है? क्या यह 372 के तहत है? क्या यह डायरेक्शन 115 के तहत है? यदि ऐसा है तो मेरा पहले होना चाहिए। (व्यवधान) आप बीच में क्यों बोलते हैं? मैं एक एक नियम को लेकर बोल रहा हूँ। अभी खत्म करता हूँ।

क्या यह 357 के तहत है—व्यक्तिगत स्पष्टीकरण? अगर व्यक्तिगत स्पष्टीकरण है तो 115 (सी) डायरेक्शन का देख लीजिए।